

**NATIONAL COMPANY LAW TRIBUNAL
JAIPUR BENCH**
(through web-based video conferencing platform)

**Item No. 303
CP No. 08/97/JPR/2024
Under Section 97 of
Companies Act, 2013**

In the matter of:

Uttam Kumar Agarwala

...Petitioners

And

M/s Shree Raghuvir Infra Pvt. Ltd.

...Respondents


**Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER
HON'BLE MR. RAJEEV MEHROTRA, TECHNICAL MEMBER**

Present Through Video Conferencing: -

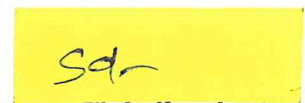
For the Petitioner	:	Akshit Sharma, Adv. Sneha Khaitan, Adv.
For the Respondent	:	Urvi Sangvi, CS
For the ROC	:	J.R. Meena, AROC

ORDER

Heard Mr. Akshit Sharma, Adv. appearing on behalf of the Applicant. Ms. Urvi Sangvi, CS appearing on behalf of the Respondent Company submits that she does not seek to file reply to the application. Mr. J.R. Meena, AROC appearing on behalf of the RoC, Jaipur seeks time to file response. Response, if any, may be filed within two weeks with an advance copy to the other side. List the matter on 30.05.2024.



(Rajeev Mehrotra)
Technical Member



(Deep Chandra Joshi)
Judicial Member

May 03, 2024